IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 243/2011

STATE OF HARYANA AND ORS.

APPELLANT(S)

VERSUS

VED SINGH RESPONDENT(S)

JUDGMENT

KURIAN, J.

Learned counsel appearing for the appellants submits that in view of Annexure P8, Modified Demand of Penal Rent, dated 26.05.2005, no further orders are required to be passed.

- 2. The civil appeal is, accordingly, disposed of.
- 3. Pending applications, if any, shall stand disposed of.
- 4. There shall be no orders as to costs.

	J. [KURIAN JOSEPH]
EW DELHI;	J. [R. BANUMATHI]

AUGUST 17, 2017.